

ITEM NO.1703

COURT NO.10

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CRIMINAL) DIARY NO.36824/2026

UDHAM SINGH ALIAS MATAULI

PETITIONER(S)

VERSUS

STATE OF U.P

RESPONDENT(S)

FOR ADMISSION

IA No. 210080/2026 - CONDONATION OF DELAY IN REFILING/CURING THE DEFECTS

IA No. 210078/2026 - EXEMPTION FROM FILING O.T.

IA No. 210079/2026 - EXEMPTION FROM SURRENDERING WITHIN TIME

Date : 31-07-2026 This matter was called for hearing today.

CORAM :

HON'BLE MR. JUSTICE MANMOHAN
[IN CHAMBER]

For Petitioner(s) :Mr. Rana Ranjit Singh, AoR
Mr. Vivek Kumar Singh, Adv.
Mr. Ravish Singh, Adv.
Mrs. Akanksha Singh, Adv.
Mrs. Sweta Singh, Adv.
Mr. Aniket Rajput, Adv.
Ms. Saiyam Maan, Adv.
Ms. Parul Kanojia, Adv.
Mr. Aditya Shekhar, Adv.
Mr. Rajesh Garg, Adv.

For Respondent(s) :

UPON hearing the counsel, the Court made the following
O R D E R

Learned counsel for the petitioner states that as the petitioner has already surrendered, the application for exemption from surrendering has become infructuous.

2. Accordingly, IA No. 210079/2026 is disposed of as infructuous.

3. Registry is directed to tag this Special Leave Petition with SLP(Criminal) No. 12691/2026.

(POOJA SHARMA)
AR-CUM-PS

(ANJALI PANWAR)
ASSISTANT REGISTRAR